

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). Yes, Sir. All the commercial banks are under instructions of the Reserve Bank of India (RBI) to treat the advances granted to small and medium newspaper units which satisfy the investment criteria laid down for the small scale industrial units as priority sector advances. The banks are required to extend to such units the concessions in the rate of interest margin etc., as are normally available to other small scale industrial units.

**Agreement between Bombay Dock Labour Board and B.P.T.**

2980. SHRIGEORGE FERNANDES:  
SHRI RABI RAY:

Will the Minister of State of the Ministry of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have signed a tripartite agreement with the Bombay Dock Labour Board, the Labour Unions and The Bombay Port Trust to solve labour problems;

(b) if so, the salient features thereof; and

(c) whether the Government are considering to have agreements on the similar lines in other major ports in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir. The Management of the Bombay Dock Labour Board, Representatives of the Bombay Stevedores Association and the Labour Unions have signed a tripartite agreement for solving the financial crisis of the Bombay Dock Labour Board.

(b) The salient features of the agreement are given in the attached Statement.

(c) No, Sir.

(d) Does not arise.

**STATEMENT**

*Salient features of the agreement signed between the Management of the Bombay Dock Labour Board, representatives of the Bombay Stevedores Association and the Labour Unions to solve the Financial Crisis of the Bombay Dock Labour Board*

1. The entry of casual workers into the Bombay Port docks will be prohibited. All schemes operated by the Dock Labour Board except the chipping and painting workers schemes will be merged into one single scheme. There will be complete interchangeability between workers belonging to different schemes.
2. The chipping & painting workers will be absorbed by the Bombay Port Trust.
3. The surplus labour, if any, will be suitably redeployed after training given to them.
4. The workers agree to maintain certain output levels depending upon the performance during the last 3 years and if that performance level is not maintained, an appropriate wage cut would be enforced.
5. A voluntary retirement scheme will be introduced for reducing the surplus manpower.
6. After the scheme becomes financially viable, the Dock Labour Board

workers will be absorbed by the Bombay Port Trust and later on, the Dock Labour Board will be absorbed by the Bombay Port Trust and later on, the Dock Labour Board will be abolished and merged with the Bombay Port Trust.

7. There will not be any deregistration of the workers so long as the objective of reducing the number of workers by about 2000 is achieved through voluntary retirement scheme.
8. The Government of India and the Bombay Port Trust will adopt suitable measures to assist the Bombay Dock Labour Board to meet their financial commitments including payment of arrears for the month beginning from September, 1991.

[Translation]

#### Export of Coconut

2981. SHRI RAJVEER SINGH: Will the Minister of COMMERCE be pleased to state:

- (a) the target fixed for 1990-91 for the export of coconut;
- (b) whether export was done in accordance with the fixed target;
- (c) whether the target fixed for 1991-92

is more than the target fixed for 1990-91; and

(d) if so, the details thereof?

THE DEPUTY MINISTER OF THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Export of coconuts is not allowed.

(b) to (d). Do not arise.

#### Issue of Bonds by Public Sector Industries Companies

2982. SHRI RAJVEER SINGH:  
DR. LAL BAADUR RAWAL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have given permission to the public sector industries/companies to raise additional resources by issue of bonds during 1991 and 1992 so far;

(b) if so, the names of these industries/companies; and

(c) the rate of interest/dividend to be paid in each case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) and (c). A Statement is enclosed.